



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शनिवार, 15 नवम्बर, 2025 / 24 कार्तिक, 1947

हिमाचल प्रदेश सरकार

शहरी विकास विभाग

अधिसूचना

शिमला-2, 13 नवम्बर, 2025

संख्या यू0डी0-ए0(1)-3 / 2022-भाग-1-लूज.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगर निगम अधिनियम, 1994 (1994 का अधिनियम संख्यांक 12) की धारा 3 (3) द्वारा प्रदत्त शक्तियों का प्रयोग

175-राजपत्र / 2025-15-11-2025

(7669)

करते हुए, नीचे दी गई अनुसूची में यथा विनिर्दिष्ट स्थानीय क्षेत्रों को नगर निगम ऊना, जिला ऊना, हिमाचल प्रदेश में सम्मिलित करने का प्रस्ताव करते हैं और इन्हें एतद्वारा जन-साधारण की सूचना के लिए राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशित किया जाता है:

“अनुसूची”

पटवार वृत्त का नाम	महाल का नाम	पंचायत का नाम	पूर्णतः या आंशिक	कुल खसरा नम्बर	क्षेत्रफल हैक्टेयर में
भड़ोलियां कलां	टब्बा	टब्बा	आंशिक	2597 / 80 से 2607 / 80, 2608 / 81 से 2616 / 81, 2617 / 82 से 2626 / 82 कुल कित्ता—30	0—40—18
कुल					0—40—18

उक्त क्षेत्रों को सम्मिलित किए जाने से संभाव्य प्रभावित होने वाले यदि, किसी निवासी/व्यक्ति, को इस अधिसूचना की बाबत कोई आक्षेप है/हैं तो वह उन्हें/उसे इस अधिसूचना के राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से दो सप्ताह की अवधि के भीतर उपायुक्त, ऊना, जिला ऊना, हिमाचल प्रदेश के माध्यम से प्रधान सचिव (शहरी विकास) हिमाचल प्रदेश सरकार को लिखित रूप में भेज सकेगा/सकेंगे;

उपरोक्त नियत अवधि के भीतर प्राप्त हुए आक्षेप (आक्षेपों), यदि कोई हो/हों, पर राज्य सरकार द्वारा विचार किया जाएगा और उपरोक्त नियत अवधि के अवसान के पश्चात्, किसी/कोई भी आक्षेप को ग्रहण नहीं किया जाएगा/किए जाएंगे।

आदेश द्वारा,
हस्ताक्षरित/—
(देवेश कुमार),
प्रधान सचिव (शहरी विकास)।

[Authoritative English Text of this Department Notification No-UD-A(1)-3/2022-Part-I-loose, dated 13th November, 2025 as required under clause(3) of Article 348 of the Constitution of India].

URBAN DEVELOPMENT DEPARTMENT

NOTIFICATION

Shimla-2, the 13th November, 2025

No. UD-A(1)-3/2022-Part-I-loose.—In exercise of the powers conferred by Section 3(3) of the Himachal Pradesh Municipal Corporation Act, 1994 (Act. No. 12 of 1994), the Governor of Himachal Pradesh, proposes to include within the Municipal Corporation, Una, District Una, H.P. the local areas specified in the “SCHEDULE” given below and the same is hereby published in the Rajpatra (e-Gazette), Himachal Pradesh for the information of the general public:

“SCHEDULE”

Name of Patwar Circle	Name of Mohal	Name of Panchayat	Complete or Partial	Total number of Khasra (s)	Area in hectare
Bharolian Kalan	Tabba	Tabba	Partial	2597/80 to 2607/80, 2608/81 to 2616/81, 2617/82 to 2626/82 Total Kita=30	0-40-18
Total					0-40-18

If any inhabitant(s)/person(s) who is/are likely to be affected by the inclusion of the said areas and has any objection(s)/ with regard to this notification, he/she may send the same in writing to the Principal Secretary(Urban Development) to the Government of Himachal Pradesh through the Deputy Commissioner, Una, District Una, H.P. within a period of two weeks from the date of publication of the notification in the Rajpatra (e-Gazette), Himachal Pradesh;

The objection(s) if any, received within the above stipulated period, shall be taken into consideration by the State Government and after the expiry of above stipulated period, no objection(s), whatsoever, shall be entertained.

By order,
Sd-
(DEVESH KUMAR),
Principal Secretary (UD).

शहरी विकास विभाग**अधिसूचना**

शिमला-2 14 नवम्बर, 2025

संख्या यू0डी0-ए0(1)-5/2024.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगरपालिका अधिनियम, 1994 (1994 का अधिनियम संख्यांक 13) की धारा 7 के साथ पठित धारा 6 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, इस अधिसूचना के साथ सलग्न अनुसूची में यथा विनिर्दिष्ट स्थानीय क्षेत्रों को नगरपालिका परिषद् नादौन, जिला हमीरपुर से अपवर्जित करने का प्रस्ताव करते हैं और इसे जनसाधारण की सूचना के लिए राजपत्र (ई-गजट), हिमाचल प्रदेश में एतद्वारा प्रकाशित किया जाता है;

यदि उक्त स्थानीय क्षेत्रों के अपवर्जन द्वारा संभाव्य प्रभावित होने वाले किसी/किन्हीं निवासी/निवासियों को इस अधिसूचना की बाबत कोई आक्षेप है/हैं, तो वह उन्हें इस अधिसूचना के राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से दो सप्ताह की अवधि के भीतर उपायुक्त, हमीरपुर के माध्यम से प्रधान सचिव (शहरी विकास) हिमाचल प्रदेश सरकार को लिखित रूप में भेज सकेगा;

उपरोक्त नियत अवधि के भीतर प्राप्त हुए आक्षेप(आक्षेपों), यदि कोई हैं/है, पर राज्य सरकार द्वारा विचार किया जाएगा और उपरोक्त नियत अवधि के अवसान के पश्चात्, किसी भी आक्षेप(आक्षेपों) को ग्रहण नहीं किया जाएगा/किए जाएंगे।

“अनुसूची”

क्रम संख्या	पटवार वृत्त का नाम	महाल का नाम	प्रस्तावित खसरा नम्बर	वार्ड का नाम	क्षेत्रफल हैक्टेयर में
1.	नादौन	बेला	2114/691, 692 से 698, 2661/699, 2662/699, 700, 701, 2663/702, 2664/702, 2703/703, 2704/703, 704 से 749, 2311/750, 2312/750, 2313/750, 751 से 780, 780/1, 781 से 786, 2314/787, 2315/787, 2316/788, 2317/788, 2318/789, 2319/789, 790, 2320/791, 2321/791, 2322/791, 2323/791, 2324/792, 2325/792, 2326/792, 2327/793, 2328/793, 794 से 801, 2722/802, 2723/802, 803, 2724/804, 2725/804, 2726/804, 805 से 810, 2727/811, 2728/811, 812 से 833, 840 से 843, 2729/844, 2730/844, 2731/845, 2732/845, 2733/846, 2734/846, 2735/846, 847, 848, 849, 852, 896 से 900, 2329/901, 2330/901, 902 से 905, 2331/906, 2332/906, 2333/907, 2334/907, 908 से 910, 2542/911, 2574/2541/911, 2575/2541/911, 912 से 920, 2116/921, 2117/921, 922 से 924, 926 से 937, 2118/938, 2119/938, 939, 940, 2120/941, 2121/941, 2122/941, 2123/941, 2124/941, 942 से 953, 953/1, 954 से 963, 965, 2125/966, 2126/966, 1469, 2218/1470, 2219/1470, 2220/1470, 2221/1471, 2222/1471, 2223/1472, 2224/1472, 2225/1473, 2226/1473, 2227/1474, 2228/1474, 2229/1474, 1475 से 1490, 1490/1, 1491 से 1499, 1499/1, 1500 से 1511, 2417/1512, 2418/1512, 1513, 1514, 2419/1515, 2420/1515, 2421/1516, 2422/1516, 2423/1516, 1517 से 1531, 2230/1532, 2424/2231/1532, 2425/2231/1532, 2426/2231/1532, 1533, 1534, 2494/1535, 2495/1535, 2496/1535, 2516/1535, 2517/1535, 1536 से 1540, 2497/1541, 2498/1541, 1542 से 1544,	वार्ड नं० 8 अमातर स्टेडियम	46

			1544/1, 1545 से 1555, 2555/1556, 2556/1556, 2557/1556, 2558/1556, 2559/1556, 2560/1556, 1557 से 1570, 2232/1571, 2233/1571, 1572 से 1578, 2234/1579, 2427/2235/1579, 2428/2235/1579, 1580 से 1592, 2429/1593, 2430/1593, 2431/1594, 2603/2432/1594, 2604/2432/1594, 2433/1594, 1595 से 1601, 2489/1602, 2490/1602, 2491/1602, 2492/1602/1, 2493/1602/1, 1603 से 1611, 1611/1, 1612 से 1615, 2596/1616, 2597/1616, 2598/1616, 1617, 1618, 2434/1619, 2435/1619, 1620, 1620/1, 1621, 1622, 2499/1623, 2528/1623, 2529/1623, 2537/1623, 2538/1623, 2236/1624, 2500/2237/1624, 2501/2237/1624, 2502/2238/1625, 2503/2238/1625, 2239/1625, 2530/1626, 2531/1626, 1627 से 1638, 1638/1, 1639 से 1642, 1642/1, 1959, 2006, 2007, 2008. कुल कित्ता = 491		
2.		बेला (इंदिरा कॉलोनी)	1726, 1727, 2461/1728, 2462/1728, 2463/1728, 2509/2464/1728, 2510/2464/1728, 1729 से 1738, 2246/1739, 2247/1739, 2248/1739, 2249/1740, 2250/1740, 1741 से 1775, 2251/1776, 2252/1776, 2465/1777, 2466/1777, 1778 से 1807, 2697/1808, 2698/1808, 1809 से 1811, 1811/1, 1812, 2467/1813, 2468/1813, 1814, 1815, 2469/1818, 2470/1818, 2471/1878, 1819 से 1822 कुल कित्ता = 109	एस0डी0एम0 कॉलोनी के आगे शिव मंदिर से लेकर सड़क से ऊपर की ओर कि ओर वार्ड नं0 9 का बेला महाल का क्षेत्र जो सड़क के ऊपर पड़ता है।	5
कुल			600	51 हैक्टेयर	

आदेश द्वारा,
हस्ताक्षरित /—
(देवेश कुमार),
प्रधान सचिव (शहरी विकास)।

[Authoritative English text of this Department Notification No.-UD-A(1)-5/2024 dated 14-11-2025 as required under clause (3) of Article 348 of the Constitution of India].

URBAN DEVELOPMENT DEPARTMENT

NOTIFICATION

Shimla-171 002, 14th November, 2025

No. UD-A(1)-5/2024.—In exercise of the powers conferred by Section 6 read with Section 7 of Himachal Pradesh Municipal Act, 1994 (Act No. 13 of 1994), the Governor of Himachal

Pradesh proposes to exclude the local areas, as specified in the SCHEDULE attached with this notification, from the Municipal Council Nadaun, District Hamirpur, Himachal Pradesh and the same is hereby published in the Rajpatra (e-Gazette), Himachal Pradesh for the information of general public;

If any inhabitant(s) who is likely to be affected by the exclusion of the said local areas and has any objection(s) with regard to this notification, he/she may send the same in writing to the Principal Secretary (Urban Development) to the Government of Himachal Pradesh through Deputy Commissioner, Hamirpur within a period of two weeks from the date of publication of the notification in Rajpatra (e-Gazette), Himachal Pradesh;

The objection(s), if any, received within the above stipulated period, shall be taken into consideration by the State Government and after the expiry of above stipulated period, no objection(s) whatsoever shall be entertained.

“SCHEDULE”

Sl. No.	Name of Patwar circle	Name of Mohal	Khasra Number proposed	Name of ward	Area in hectare
1.	Nadaun	Bela	2114/691, 692 to 698, 2661/699, 2662/699, 700, 701, 2663/702, 2664/702, 2703/703, 2704/703, 704 to 749, 2311/750, 2312/750, 2313/750, 751 to 780, 780/1, 781 to 786, 2314/787, 2315/787, 2316/788, 2317/788, 2318/789, 2319/789, 790, 2320/791, 2321/791, 2322/791, 2323/791, 2324/792, 2325/792, 2326/792, 2327/793, 2328/793, 794 to 801, 2722/802, 2723/802, 803, 2724/804, 2725/804, 2726/804, 805 to 810, 2727/811, 2728/811, 812 to 833, 840 to 843, 2729/844, 2730/844, 2731/845, 2732/845, 2733/846, 2734/846, 2735/846, 847, 848, 849, 852, 896 to 900, 2329/901, 2330/901, 902 to 905, 2331/906, 2332/906, 2333/907, 2334/907, 908 to 910, 2542/911, 2574/2541/911, 2575/2541/911, 912 to 920, 2116/921, 2117/921, 922 to 924, 926 to 937, 2118/938, 2119/938, 939, 940, 2120/941, 2121/941, 2122/941, 2123/941, 2124/941, 942 to 953, 953/1, 954 to 963, 965, 2125/966, 2126/966, 1469, 2218/1470, 2219/1470, 2220/1470, 2221/1471, 2222/1471, 2223/1472, 2224/1472, 2225/1473, 2226/1473, 2227/1474, 2228/1474, 2229/1474, 1475 to 1490,	Ward No. 8, Amatar Stadium	46

			1490/1, 1491 to 1499, 1499/1, 1500 to 1511, 2417/1512, 2418/1512, 1513,1514, 2419/1515, 2420/1515, 2421/1516, 2422/1516, 2423/1516,1517 to 1531, 2230/1532, 2424/2231/1532, 2425/2231/1532, 2426/2231/1532, 1533, 1534, 2494/1535, 2495/1535, 2496/1535, 2516/1535, 2517/1535, 1536 to 1540, 2497/1541, 2498/1541, 1542 to 1544, 1544/1,1545 to 1555, 2555/1556, 2556/1556, 2557/1556, 2558/1556, 2559/1556, 2560/1556, 1557 to 1570, 2232/1571, 2233/1571, 1572 to 1578, 2234/1579, 2427/2235/1579, 2428/2235/1579, 1580 to 1592, 2429/1593, 2430/1593, 2431/1594, 2603/2432/1594, 2604/2432/1594,2433/1594, 1595 to 1601, 2489/1602, 2490/1602, 2491/1602, 2492/1602/1, 2493/1602/1, 1603 to 1611, 1611/1, 1612 to 1615, 2596/1616, 2597/1616,2598/1616, 1617, 1618, 2434/1619, 2435/1619, 1620, 1620/1, 1621, 1622, 2499/1623, 2528/1623, 2529/1623,2537/1623, 2538/1623, 2236/1624, 2500/2237/1624, 2501/2237/1624, 2502/2238/1625, 2503/2238/1625, 2239/1625, 2530/1626, 2531/1626, 1627 to 1638,1638/1, 1639 to 1642, 1642/1, 1959, 2006, 2007, 2008. Total Kita= 491		
2		Bela (Indira Colony)	1726,1727, 2461/1728, 2462/1728, 2463/1728, 2509/2464/1728, 2510/2464/1728, 1729 to 1738, 2246/1739, 2247/1739, 2248/1739, 2249/1740, 2250/1740, 1741 to 1775, 2251/1776, 2252/1776, 2465/1777, 2466/1777, 1778 to 1807, 2697/1808, 2698/1808, 1809 to 1811, 1811/1, 1812, 2467/1813, 2468/1813, 1814, 1815, 2469/1818, 2470/1818, 2471/1878, 1819 to 1822. Total Kita=109	The Mahal Bela area which lies uphill from the road starting from Shiv Mandir in front of SDM Colony Ward No. 9, (Bela).	5
Total			600	51Hect.	

By order
Sd/-
(DEVESH KUMAR)
Pr. Secretary (UD).

राज्य निर्वाचन आयोग हिमाचल प्रदेश

STATE ELECTION COMMISSION HIMACHAL PRADESH

आर्मसडेल, शिमला-171002. Armsdale, Shimla-171002 Tel. 0177-2620152, 2620159, 2620154,
Email:secysec-hp@nic.in

NOTIFICATION

Dated the 13th November, 2025

No. SEC(F)1-40/2023-Vol-I-5001.—The State Election Commission in exercise of the powers vested in it under Article 243ZA of the Constitution of India, Section 281 of the H.P. Municipal Act, 1994, read with Rule 14 of the H.P. Municipal Election Rules, 2015, hereby issues following schedule for preparation of electoral rolls in respect of Nagar Panchayat Sunni of District Shimla:—

1.	Publication of draft electoral rolls	14-11-2025
2.	Period for lodging claims and objections before the Revising Authority	15-11-2025 to 24-11-2025
6.	Period for deciding claims and objections by the Revising Authority.	Up to 27-11-2025
7.	Period for filing appeals before the Appellate Authority.	Within seven days from the order passed by the Revising Authority <i>i.e.</i> up to 04-12-2025
8.	Period for deciding appeals by the Appellate Authority.	Up to 06-12-2025
9.	Final publication of Electoral Rolls	On or before 07th December, 2025

Further the State Election Commission hereby notifies the 01st October, 2025 as qualifying date to determine the eligibility of an elector for registration in the electoral roll as required under Rule 17 (a) of the H.P. Municipal Election Rules, 2015.

Further all the directions issued *vide* Notification No. SEC(F)1-40/2023-Vol-I- 3834, dated 01st October, 2025 shall be applicable ipso-facto to this programme.

Kindly acknowledge receipt and pay personal attention.

By order,
Sd/-
(ANIL KUMAR KHACHI),
State Election Commissioner ,
Himachal Pradesh.

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Deepa Devi d/o Hans Raj, r/o Village Manoh Uppla, P.O. Karohta, Tehsil Bhoranj, District Hamirpur (H.P.)
.. Applicant.

Versus

General Public

. .Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Deepa Devi d/o Hans Raj, r/o Village Manoh Uppla, P.O. Karohta, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering date of birth *i.e.* 12-08-1965 could not be registered in record of Gram Panchayat Karohta.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Deepa Devi d/o Hans Raj may submit their objections in writing or appear in person in this court on or before 20-11-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-

*Executive Magistrate,
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Jeet Ram s/o Kanshi Ram, r/o Village Kakkar, P.O. Chandruhi, Tehsil Bhoranj, District Hamirpur (H.P.)

. . Applicant.

Versus

General Public

. .Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Jeet Ram s/o Kanshi Ram, r/o Village Kakkar, P.O. Chandruhi, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering date of birth. 18-11-1993 which could not be registered in record of Gram Panchayat Kakkar.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Jeet Ram s/o Kanshi Ram

may submit their objections in writing or appear in person in this court on or before 20-11-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-
*Executive Magistrate,
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Ashok Kumar s/o Kishor Lal, r/o Village Bahanwin, P.O. Bahanwin, Tehsil Bhoranj,
District Hamirpur (H.P.) . . Applicant.

Versus

General Public . . Respondent.

*Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P.
Birth and Death Registration Rules, 2003.*

Whereas, Ashok Kumar s/o Kishor Lal, r/o Village Bahanwin, P.O. Bahanwin, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering date of birth 16-08-1973 which could not be registered in record of Gram Panchayat Bahanwin.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Ashok Kumar s/o Kishor Lal may submit their objections in writing or appear in person in this court on or before 20-11-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-
*Executive Magistrate,
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Kamla Devi d/o Bohra Ram, r/o Village Bajroh, P.O. Badhani, Tehsil Bhoranj, District Hamirpur (H.P.) . . Applicant.

Versus

General Public

. .Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Kamla Devi d/o Bohra Ram, r/o Village Bajroh, P.O. Badhani, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering date of birth *i.e.* 03-03-1975 which could not be registered in record of Gram Panchayat Bajroh.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Kamla Devi d/o Bohra Ram may submit their objections in writing or appear in person in this court on or before 20-11-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-

*Executive Magistrate,
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Naib Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Santosh Kumar

Versus

General Public

Notice to General Public.

Santosh Kumar s/o Burfi Ram, Village Karha, P.O. Bijhari, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of his date of birth which has taken place on 06-01-1965 but due to ignorance the same could not be entered in the record of Gram Panchayat Balh-Bihal. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if any person having any objection regarding the entry of date of birth of the applicant *i.e.* 06-01-1965, they can either in person or through counsel file their objections before the undersigned within 30 days from the issue of this publication, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 01-11-2025.

Seal.

Sd/-

*Naib Tehsildar-cum-Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**In the Court of Sub-Divisional Magistrate Exercising the Powers of Marriage Officer
Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Aman Sharma s/o Rajan Sharma, r/o Village Lahar Kotlu, Post Office Sudhial, Tehsil Nadaun, District Hamirpur (H.P.).
2. Ranjna Devi widow of Manish Kumar, r/o Village Saloa, Post Office Phakloh, Tehsil Jawalamukhi, District Kangra, H.P.

Versus

General Public

Subject.— *Notice for Registration of Marriage under Special Marriage Act, 1954.*

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 24-09-2025 at Shiv Mandir at aiyan Da Ghata, Sub-Tehsil Manjeen, Distt. Kangra, H.P. and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 27-11-2025 at 11.00 A.M. The objection(s) after 29-09-2025 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 04-10-2025 under my hand and seal of this office.

Seal.

Sd/-

*Sub-Divisional Magistrate-cum-Marriage Officer,
Nadaun, Distt. Hamirpur (H.P.).*

**In the Court of Naib Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Bimla Devi

Versus

General Public

Notice to General Public.

Bimla Devi d/o Dhian Singh, r/o Village Balh-Patiyalan, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth *i.e.* 10-01-1970 but due to ignorance the same could not be entered in the record of Gram Panchayat Balh-Bihal. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant they can either in person or through counsel can file their objections before the undersigned within 30 days from the issue of this publication, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 30-10-2025.

Seal.

Sd/-

*Naib Tehsildar-cum-Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, उप-तहसील भड़ोली,
जिला कांगड़ा, हि0 प्र0**

मिसल नं0 : 12/C-BH/2025

तारीख दायर: 22-08-2025

तारीख पेशी : 04-11-2025

किस्म मुकद्दमा : जन्म पंजीकरण।

सोनिका कुमारी पुत्री किशोरी लाल हाल पत्नी महिंद्र कुमार, निवासी बाहरन, डाकखाना बाहरन, तहसील झँडूता, जिला बिलासपुर (हि0प्र0) . प्रार्थिया।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र जेरे धारा 13(3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत जन्म तिथि पंजीकरण।

प्रार्थिया सोनिका कुमारी पुत्री किशोरी लाल हाल पत्नी महिंद्र कुमार, निवासी बाहरन, डाकखाना बाहरन, तहसील झँडूता, जिला बिलासपुर (हि0प्र0) ने अधोहस्ताक्षरी के समक्ष स्वयं उपस्थित होकर प्रार्थना—पत्र पेश करते हुए निवेदन किया है कि उसका जन्म दिनांक 19-12-1976 को हुआ है, परन्तु गलती व अज्ञानतावश स्थानीय ग्राम पंचायत सिल्ह के अभिलेख में दर्ज न करवाया गया है। जिसे ग्राम पंचायत सिल्ह के अभिलेख में दर्ज किया जाना अनिवार्य है।

अतः सर्वसाधारण को सुनवाई हेतु बजरिया इश्तहार व मुश्त्री मुनादी द्वारा सूचित किया जाता है कि इस सम्बन्ध में किसी भी प्रकार का उजर/एतराज हो तो वह दिनांक 03-12-2025 को असालतन व वकालतन पेश होकर अपना एतराज दर्ज करवा सकता है। इसके उपरान्त कोई भी उजर/एतराज जेरे

समायत न होगा तथा उपरोक्त की जन्म तिथि 19-12-1976 जेरे धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत ग्राम पंचायत सिल्ह के अभिलेख में दर्ज करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 04-11-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,
उप-तहसील भड़ोली, जिला कांगड़ा, हि0प्र0।

ब अदालत सहायक समाहर्ता द्वितीय वर्ग, सरकाघाट, जिला मण्डी, हिमाचल प्रदेश

मिसल नं0 : 01 / MISC / 2025 तारीख दायर दावा: 08-08-2025 अग्रिम तारीख पेशी : 08-12-2025

श्रीमती रीता देवी पत्नी श्री राज कुमार, निवासी ब्राड़ता, तहसील सरकाघाट, जिला मण्डी, हि0प्र0
प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थीगण।

दरखास्त बगर्ज बरास्त का इन्तकाल (इन्तकाल मखफूल-उल-खबरी) उनके बारसान के नाम तस्दीक करने बारा।

उपरोक्त प्रार्थिया ने अधोहस्ताक्षरी की अदालत में दरखास्त गुजारी है कि श्री राज कुमार सुपुत्र श्री सरवन रिश्ते में उसका पति है जोकि वर्ष 2018 अर्थात लगभग 8 वर्षों से लापता है। राज कुमार की मुहाल मस्त्वान में मलकियती भूमि दर्ज कागजात माल है। राज कुमार की काफी तलाश की, लेकिन उसका कोई भी सुराग नहीं मिला और आज दिनांक तक उनका कोई भी अता-पता नहीं है। श्री राज कुमार के जायज बारसान उसके दो बच्चे नितिन पालसरा पुत्र अनन्या पुत्री, श्रीमती रीता देवी पत्नी ही है। अतः बरास्त का इन्तकाल उनके नाम तस्दीक किया जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार राजपत्र हिमाचल प्रदेश द्वारा सूचित किया जाता है कि यदि किसी को इस सम्बन्ध में कोई उजर/एतराज हो तो वह असालतन या वकालतन अदालत अधोहस्ताक्षरी दिनांक 08-12-2025 को हाजिर आकर अपना एतराज दर्ज करवा सकता है। अन्यथा गैर-हाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नियमानुसार बरास्त का इन्तकाल प्रार्थिया व उसके बच्चों के नाम तस्दीक करने के आदेश दे दिए जाएंगे।

आज दिनांक 29-10-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
सरकाघाट, जिला मण्डी (हि0प्र0)।

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Balh,
District Mandi (H.P.)**

In the matter of :

1. Sh. Rohit s/o Late Sh. Param Dev, r/o Village & P.O. Nagchala, Tehsil Balh, District Mandi (H.P.).
2. Smt. Priya d/o Sh. Hira Lal, r/o Muhalla Sanyardh, P.O. Talyahar, Tehsil Sadar, Distt. Mandi, H.P.

Versus

General Public

Subject.—Application for the registration of Marriage under section 15 of Special Marriage Act, 1954.

Sh. Rohit s/o Late Sh. Param Dev, r/o Village & P.O. Nagchala, Tehsil Balh, District Mandi (H.P.) and Smt. Priya d/o Sh. Hira Lal, r/o Muhalla Sanyardh, P.O. Talyahar, Tehsil Sadar, Distt. Mandi, H.P. under section 15 of Special Marriage Act, 1954 state that they have solemnized their marriage on 20-10-2023 according to Hindu rites and customs at Muhalla Sanyardh, P.O. Talyahar, Tehsil Sadar, District Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person, who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 02-12-2025. After that no objection will be entertained and marriage will be registered.

Issued today on 03-11-2025 under my hand and seal of the court.

Seal.

Sd/-
Marriage Officer-cum-Sub-Divisional Magistrate,
Balh, District Mandi (H.P.).

समक्ष श्री जय सिंह ठाकुर, कार्यकारी दण्डाधिकारी, तहसील ददाहू, जिला सिरमौर (हि0प्र0)

मिसल नं० : 11/13(3) of 2025

तारीख मजरूआ : 09-10-2025

तारीख पेशी : 27-11-2025

प्रार्थी श्री संदीप कुमार पुत्र श्री लायक राम, निवासी तिर्मलटी खूड, तहसील ददाहू, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

दरखास्त बराये जन्म एवं मृत्यु रजिस्ट्रीकरण अधिनियम, 1969 जेरे धारा 13(3).

प्रार्थी श्री संदीप कुमार पुत्र श्री लायक राम, निवासी तिर्मलटी खूड, तहसील ददाहू ने अदालत हजा में एक दरखास्त गुजार कर दावा किया है कि प्रार्थी अपनी बेटी मुस्कान का नाम व जन्म ग्राम पंचायत खूड द्राबिल में दर्ज करवाना चाहता है। प्रार्थी की बेटी का जन्म मिति 18-12-2023 को ग्राम पंचायत खूड द्राबिल में हुआ था, लेकिन वह किसी कारण आज तक अपीन बेटी मुस्कान का जन्म ग्राम पंचायत खूड द्राबिल में दर्ज न करवा सका, जिसे नियमानुसार दर्ज किया जाना उचित व आवश्यक है।

जन्म दर्ज के मौजूदा मामले में प्रार्थी के उपरोक्त दावों के संदर्भ में प्रार्थी के सभी सगे-सम्बन्धियों एवं आम जनता को इस इशतहार के माध्यम से सूचित किया जाता है कि उक्त मामले में किसी भी प्रकार की आपत्ति व एतराज दर्ज करने बारे दिनांक 27-11-2025 को कार्यकारी दण्डाधिकारी के समक्ष असालतन या वकालतन पेश हों अथवा मामले में एकतरफा कार्यवाही अमल में लाई जायेगी।

आज दिनांक 29-10-2025 को मेरे हस्ताक्षर एवं मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
जय सिंह ठाकुर,
कार्यकारी दण्डाधिकारी,
तहसील ददाहू, जिला सिरमौर (हि0प्र0)।

ब अदालत श्री विनोद कुमार, कार्यकारी दण्डाधिकारी, तहसील नौहराधार,
जिला सिरमौर (हि0प्र0)

रीना कुमारी पुत्री श्री जीवा लाल, निवासी शामरा, डाकघर बोगधार, तहसील नौहराधार, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

उपरोक्त प्रार्थना-पत्र रीना कुमारी पुत्री श्री जीवा लाल, निवासी शामरा, डाकघर बोगधार, तहसील नौहराधार, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत प्रस्तुत करके प्रार्थना की है कि उसकी जन्म तिथि 19-06-1986 है और उसे ग्राम पंचायत शामरा के रिकार्ड में दर्ज नहीं करवाया गया है, जिसे प्रार्थिया अब दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा मिति 06-12-2025 से पूर्व इस अदालत में किसी भी कार्य दिवस में आकर प्रस्तुत करें, बसूरत दीगर रीना कुमारी की जन्म तिथि को पंचायत रिकार्ड में दर्ज करने के आदेश सम्बन्धित पंचायत सचिव को जारी कर दिये जावेंगे।

आज दिनांक 06-11-2025 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
तहसील नौहराधार, जिला सिरमौर (हि0प्र0)।

**In the Court of Assistant Collector Grade-II, Sub-Tehsil Parwanoo,
District Solan (H.P.)**

Case No. : 29/ 2025

Date of Instt. : 03-11-2025

Date of Decision : 10-11-2025

Savita Yadav w/o Lt Mishri Lal Yadav, Permanent r/o Village Chaklander, P.O. Karmota, Tehsil Sikandarpur, District Baliya, Uttar Pradesh.

Versus

General Public through MC Parwanoo, Sub-Tehsil Parwanoo, Distt. Solan, H.P.

Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.

Proclamation

Savita Yadav w/o Lt Mishri Lal Yadav, Permanent r/o Village Chaklander, P.O. Karmota, Tehsil Sikandarpur, District Baliya, Uttar Pradesh has filed an application under section 13(3) of the Birth & Death Registration Act, 1969 stating therein that her son Rajeev Kumar Yadav was born on 20-11-2009 at r/o House No 33, Near Police Station Sector-2 Parwanoo, Sub-Tehsil Parwanoo, but his birth could not be registered in the birth records of M.C. Parwanoo with in stipulated period. She prayed for passing necessary orders to the MC Parwanoo, for entering the same.

Therefore, by this proclamation, the General Public is hereby informed that any person having objection regarding registering the Birth of Rajeev Kumar Yadav s/o Lt Mishri Lal Yadav, permanent r/o Village Chaklander, P.O. Karmota, Tehsil Sikandarpur, District Baliya, Uttar Pradesh, presently r/o House No 33, Near Police Station Sector-2, Parwanoo, Sub-Tehsil Parwanoo in the records of MC Parwanoo, may file their objections in this court on or before 10-12-2025 failing which no objection shall be entertained Later.

Given under my hand and seal on this 6th day of November, 2025.

Seal.

Sd/-

*Assistant Collector 2nd Grade-cum-Naib Tehsildar
Sub-Tehsil Parwanoo, District Solan (H. P.).*

**In the Court of Assistant Collector Grade-II, Sub-Tehsil Parwanoo,
District Solan (H.P.)**

Case No. : 30/ 2025

Date of Instt. : 06-11-2025

Date of Decision : 10-12-2025

Sunil Kumar s/o Lt Radhey Shyam, r/o MIG-78, Sector-01, Parwanoo, Sub-Tehsil Parwanoo.

Versus

General Public through MC Parwanoo, Sub-Tehsil Parwanoo, Distt. Solan, H.P.

Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.

Proclamation

Sunil Kumar s/o Lt. Radhey Shyam r/o MIG-78, Sector-01, Parwanoo, Sub-Tehsil Parwanoo has filed an application under section 13(3) of the Birth & Death Registration Act, 1969 stating therein that his mother Smt. Premo Devi Died on 29-08-2024 at r/o MIG-78, Sector-1, Parwanoo, Sub-Tehsil Parwanoo, but her death could not be registered in the death & birth records

of MC Parwanoo with in stipulated period. He prayed for passing necessary orders to the MC Parwanoo, for entering the same.

Therefore, by this proclamation, the General Public is hereby informed that any person having objection regarding registering the DEATH of Smt. Premo Devi w/o Radhey Shyam, r/o MIG-78, Sector-1 Parwanoo, Sub-Tehsil Parwanoo in the records of MC Parwanoo, may file their objections in this court on or before 10-12-2025, failing which no objection shall be entertained Later.

Given under my hand and seal on this 6th day of November, 2025.

Seal.

Sd/-

*Assistant Collector 2nd Grade-cum-Naib Tehsildar
Sub-Tehsil Parwanoo, District Solan (H. P.).*

**In the Court of Assistant Collector Grade-II, Sub-Tehsil Parwanoo,
District Solan (H.P.)**

Case No. : 31/ 2025

Date of Instt. : 06-11-2025

Date of Decision : 10-12-2025

Smt. Meena Devi w/o Sh. Ram Swaroop, permanent r/o Village Nara, P.O. Badhonighat, Tehsil Baddi Distt. Solan H.P.

Versus

General Public through GP Pratha, Sub-Tehsil Parwanoo, Distt. Solan, H.P.

Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.

Proclamation

Smt. Meena Devi w/o Sh. Ram Swaroop, Permanent r/o Village Nara, P.O. Badhonighat, Tehsil Baddi, Distt. Solan, H.P. has filed an application under section 13 (3) of the Birth & Death Registration Act, 1969 stating therein that she was born on 21-07-1983 at r/o Village Chakli, P.O. Pratha, Sub-Tehsil Parwanoo, but her Birth could not be registered in the birth records of GP Pratha with in stipulated period. She prayed for passing necessary orders to the GP Pratha for entering the same.

Therefore, by this proclamation, the General Public is hereby informed that any person having objection regarding registering the Birth of Smt. Meena Devi d/o Hari Kishan Village Chakli P.O. Pratha now w/o Sh. Ram swaroop permanent r/o Village Nara, P.O. Badhonighat, Tehsil Baddi Distt. Solan H.P. may file their objections in this court on or before 10-12-2025, failing which no objection shall be entertained Later.

Given under my hand and seal on this 06th day of November, 2025.

Seal.

Sd/-

*Assistant Collector 2nd Grade-cum-Naib Tehsildar
Sub-Tehsil Parwanoo, District Solan (H. P.).*

**In the Court of Dr. Poonam, HPAS, Marriage Officer-Cum-Sub Divisional Magistrate, Solan.
Tehsil & District Solan (H.P.)**

Notice Under Section 16 of Special Marriage Act.

Whereas, Sh. Ram Kumar, s/o Sh. Leela Bahadur *alias* Leela Dutt, r/o Pwer House Road, Saproon (653), Tehsil and District Solan, (H.P.) and Smt. Mina Magar, d/o Sh. Dev Bahadur Magar, r/o Ward No. 13, Municipality Nepalgunj, District Banke, Nepal, have filed application for the registration of their marriage, which was solemnized on 23-03-2025, and they have been living as husband and wife ever since then.

And whereas, both applicants have submitted in their application and in their affidavits that Sh. Ram Kumar and Smt. Mina Magar were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relation to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Sh. Ram Kumar and Smt. Mina Magar, they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuances of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this Court post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 30 th day of October, 2025.

Seal.

Sd/-
Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H. P.).

ब अदालत श्री मदन लाल नायब तहसीलदार, उप-तहसील लोहारघाट, जिला सोलन, हि0प्र0

श्याम लाल पुत्र श्री पोहलो राम, निवासी गांव जोबी, डाकघर कोहू, ग्राम पंचायत मलौण, उप-तहसील लोहारघाट, जिला सोलन, हिमाचल प्रदेश।

बनाम

1. आम जनता।
2. प्रधान, ग्राम पंचायत मलौण, उप-तहसील लोहारघाट, जिला सोलन।

विषय.—प्रार्थी का नाम व जन्म तिथि ग्राम पंचायत मलौण के जन्म पंजीकरण रजिस्टर में दर्ज करवाये जाने बारे अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म पंजीकरण करने बारे।

इश्तहार

हर खास व आम जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी श्याम लाल ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन-पत्र प्रस्तुत किया है कि उसने अपना नाम व जन्म तिथि ग्राम पंचायत मलौण के जन्म पंजीकरण रजिस्टर में दर्ज नहीं करवाया है। अब प्रार्थी अपना नाम व जन्म तिथि ग्राम पंचायत मलौण के जन्म पंजीकरण रजिस्टर में दर्ज करवाना चाहता है, जोकि निम्न प्रकार से है :—

नाम	सम्बन्ध	जन्म तारीख
श्याम लाल	पुत्र श्री पोहलो राम	27-12-1965

अतः ग्राम पंचायत मलौण, उप-तहसील लोहारघाट की जनता को बजरिया इश्तहार सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म पंजीकरण बारे कोई आपत्ति हो तो तारीख 30-11-2025 को या इससे पूर्व असातन या वकालतन हाजिर अदालत आकर अपनी आपत्ति प्रस्तुत करे अन्यथा आवेदन-पत्र पर जन्म पंजीकरण आदेश पारित करके सचिव ग्राम पंचायत मलौण को आगामी कार्यान्वयन हेतु भेज दिया जायेगा।

आज दिनांक 30-10-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / —
(मदन लाल)
नायब-तहसीलदार,
उप-तहसील लोहारघाट, जिला सोलन (हि0प्र0)।

CHANGE OF NAME

I, Ujagar Singh s/o Sh. Dhani Ram, r/o Village, P.O. & Tehsil Sangrah, District Sirmaur (H.P.) declare that I have changed my name from Jagar Singh Kanth to Ujagar Singh for all purposes in future. Please note.

UJAGAR SINGH
s/o Sh. Dhani Ram,
r/o Village, P.O. & Tehsil Sangrah,
District Sirmaur (H.P.).

CHANGE OF NAME

I, Anil Kumar s/o Sh. Anant Ram, r/o Village Balera (420), P.O. Balera, Tehsil Arki, District Solan (H.P.)-173221 declare that the birth certificate of my son issued by the Regional Hospital Solan entered name Naksh. Now I have changed my son's name from Naksh to Aarav. In future my son should be known by the name Aarav. All concerned please may note.

ANIL KUMAR
s/o Sh. Anant Ram,
r/o Village Balera (420), P.O. Balera,
Tehsil Arki, District Solan (H.P.).

CHANGE OF NAME

I, Neelam Singh s/o Sh. Jagdev Singh, r/o Village Tattal, P.O. Khel, Tehsil Nurpur, District Kangra (H.P.) declare that I have changed my minor daughter's name from Hanika Singh to Urvi for all purposes in future. Please note.

NEELAM SINGH
s/o Sh. Jagdev Singh,
r/o Village Tattal, P.O. Khel,
Tehsil Nurpur, District Kangra (H.P.).

CORRECTION OF NAME

I, Shakun Sharma w/o Sh. Ritesh Dogra, r/o Village Bari, P.O. Dhameta, Tehsil Fatehpur, District Kangra (H.P.) declare that my daughter's name is Aadhya Sharma, but in the birth certificate issued by Medical Collage and Hospital Tanda, my daughter's name is recorded as Ritisha Dogra, which is wrong, while my daughter's correct name is Aadhya Sharma. All concerned please note.

SHAKUN SHARMA
w/o Sh. Ritesh Dogra,
r/o Village Bari, P.O. Dhameta,
Tehsil Fatehpur, District Kangra (H.P.).

CHANGE OF NAME

I, Daya Ram s/o Sh. Jyoti Ram, r/o Village Drabil, P.O. Jhakando, Tehsil Shillai, District Dirmaur (H.P.)-173027 have changed the name of my minor daughter from Shrisati (Old Name) to Srishti. All concerned please note.

DAYA RAM
s/o Sh. Jyoti Ram,
r/o Village Drabil, P.O. Jhakando,
Tehsil Shillai, District Sirmaur (H.P.).

CHANGE OF NAME

I, Joginder Singh s/o Sh. Tika Ram, r/o Village & P.O. Panar, Tehsil Dadahu, District Sirmaur (H.P.) declare that I have changed the name of my son from Rayansh Chauhan to Reyansh Chauhan. His Aadhar No. is 5747 1125 0386. All concerned please note.

JOGINDER SINGH
s/o Sh. Tika Ram,
r/o Village & P.O. Panar,
Tehsil Dadahu, District Sirmaur (H.P.).

CHANGE OF NAME

I, Bhupender Singh aged 38 years s/o Sh. Mohan Singh, r/o Village Dhyampur, P.O. Ghanagughat, Tehsil Arki, District Solan (H.P.) declare that my son's name is wrongly entered in Aadhar Card No. 4956 9245 6570 as Kashish (Old Name). The correct name of my son is Krish Thakur (New Name). All concerned please may note.

BHUPENDER SINGH
s/o Sh. Mohan Singh,
r/o Village Dhyampur, P.O. Ghanagughat,
Tehsil Arki, District Solan (H.P.).
